

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
RAJYA SABHA
UNSTARRED QUESTION NO. 3919
TO BE ANSWERED ON 02/04/2018

Power of PRIs

†3919. SHRI MAHESH PODDAR:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- a) the current status of the delegation of rights and responsibilities to Panchayati Raj Institutions (PRIs) in various States in accordance with provisions made in 73rd Constitutional Amendment and the details thereof, State-wise; and
- b) the alternative provisions available in case of non-delegation of right to PRIs by State Governments or the delay, lethargy and negligence being exercised in this regard, and to what extent the Central Government could intervene in such cases and the details of action taken in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ

(SHRI PARSHOTTAM RUPALA)

- (a) & (b) 'Panchayats' being 'Local Bodies' is a State subject mandated under Part IX and List II (State List) of Seventh Schedule (Article 246) of the Constitution of India. Article 243G of Part IX of the Constitution allows discretion to State Legislature to endow, to the three-tier Panchayats with such powers and authority, including in areas listed in the Eleventh Schedule of the Constitution, to enable them to function as institutions of local self governance to prepare plans and implement schemes for economic development and social justice. The extent of devolution of powers to Panchayats varies across States. The status of devolution to Panchayats by the States is given at **Annexure-I**. The Ministry of Panchayati Raj (MoPR) has been continuously persuading the State Governments to devolve powers to Panchayats, and also provides assistance to the States / Union Territories for capacity building of Panchayats to enable them to perform the devolved functions effectively and efficiently.

Annexure-I

**Annexure referred to in reply to part (a) & (b) of the Rajya Sabha Unstarred Question no 3919 to be answered on
2.04.2018 regarding Power of PRIs**

Subject-wise status of Devolution (29 subjects) in States

Name of the state	Andhra Pr.	Assam	Bihar	Chhatisgarh	Goa	Gujarat	Haryana	Himachal Pr.	J&K	Jharkhand	Karnataka	Kerala	Madhya Pr.	Maharashtra	Manipur	Odisha	Punjab	Rajasthan	Sikkim	Tamil Nadu	Telangana	Tripura	Uttar Pr.	Uttarakhand	West Bengal	
Agriculture, including agricultural extension.	Y	Y	N	Y	N	Y	Y	Y	Y	Y	Y	Y	Y	Y	N	Y	N	Y	Y	Y	Y	Y	Y	Y	Y	
Animal husbandry, dairying and poultry.	Y	Y	Y	Y	N	Y	Y	Y	Y	Y	Y	Y	Y	Y	Y	Y	Y	Y	Y	Y	Y	Y	N	Y	Y	
Fisheries.	Y	Y	Y	Y	N	Y	Y	Y	Y	Y	Y	Y	Y	Y	Y	Y	N	Y	Y	Y	Y	Y	Y	N	Y	
Land improvement, implementation of land reforms, land consolidation and soil conservation.	Y	Y	Y	Y	N	N	Y	Y	Y	Y	Y	Y	N	N	Y	Y	N	Y	Y	Y	Y	N	Y	N	Y	
Minor forest produce.	Y	Y	Y	Y	N	Y	Y	Y	Y	Y	Y	Y	Y	Y	N	Y	N	Y	Y	Y	Y	N	Y	N	Y	
Minor irrigation, water management and watershed development.	Y	Y	Y	Y	N	Y	Y	Y	Y	Y	Y	Y	N	Y	N	Y	N	Y	Y	Y	Y	N	Y	Y	Y	
Social forestry and farm forestry.	Y	Y	Y	Y	N	Y	Y	Y	Y	Y	Y	Y	Y	Y	N	N	N	Y	Y	Y	N	Y	Y	N	Y	
Fuel and fodder.	Y	Y	N	N	N	Y	Y	Y	N	N	Y	Y	N	N	N	N	N	Y	Y	Y	Y	N	N	Y	N	Y
Khadi, village and cottage industries.	Y	Y	Y	Y	N	N	Y	Y	Y	N	Y	Y	Y	Y	N	N	N	Y	Y	Y	Y	N	N	Y	N	Y
Non-conventional energy sources.	Y	N	Y	Y	N	N	Y	Y	N	N	Y	Y	N	Y	N	Y	N	Y	Y	Y	Y	N	N	Y	N	Y
Rural electrification, including distribution of electricity.	Y	Y	Y	Y	N	N	Y	Y	N	N	Y	Y	N	N	N	N	N	Y	Y	Y	Y	N	N	Y	N	Y
Small scale industries, including food processing industries.	Y	Y	N	Y	N	N	Y	Y	Y	Y	Y	Y	Y	N	N	N	N	Y	Y	Y	Y	N	Y	N	Y	
Adult and non-formal education	Y	Y	N	N	N	Y	Y	Y	Y	N	Y	Y	N	Y	N	Y	N	N	Y	Y	Y	N	N	Y	N	Y
Cultural activities	Y	N	Y	N	N	Y	Y	Y	N	Y	Y	Y	N	Y	N	N	Y	N	Y	Y	Y	N	N	Y	N	Y
Drinking water	Y	Y	Y	Y	N	Y	Y	Y	Y	Y	Y	Y	N	Y	N	Y	Y	Y	Y	Y	Y	Y	Y	Y	Y	Y

Education, including primary and secondary schools	Y	Y	Y	Y	N	Y	Y	Y	Y	Y	Y	Y	Y	Y	N	Y	Y	Y	Y	Y	Y	Y	Y	Y	Y	Y
Family welfare	N	Y	Y	N	N	Y	Y	Y	Y	Y	Y	Y	Y	Y	N	Y	Y	Y	Y	Y	N	Y	Y	Y	Y	
Health and sanitation, including hospitals, primary health centres and dispensaries	Y	Y	Y	N	N	Y	Y	Y	Y	Y	Y	Y	Y	Y	N	Y	Y	Y	Y	Y	Y	Y	N	Y	Y	
Libraries	Y	N	N	N	N	N	Y	Y	N	N	Y	Y	Y	Y	N	N	Y	N	Y	Y	N	N	N	N	Y	
Maintenance of community assets	N	N	N	N	N	Y	Y	Y	Y	N	Y	Y	N	Y	N	Y	N	N	Y	Y	N	N	Y	N	Y	
Markets and fairs	Y	N	N	Y	N	Y	Y	Y	Y	N	Y	Y	Y	Y	N	Y	Y	Y	Y	Y	N	N	Y	N	Y	
Poverty alleviation programme	Y	Y	N	N	N	Y	Y	Y	Y	Y	Y	Y	N	Y	Y	Y	N	Y	Y	Y	Y	N	Y	Y	Y	
Public distribution system.	N	Y	Y	Y	N	N	Y	Y	Y	Y	Y	Y	N	Y	N	Y	N	Y	Y	N	N	Y	Y	Y	Y	
Rural housing.	Y	N	Y	Y	N	Y	Y	Y	Y	N	Y	Y	N	Y	N	Y	Y	Y	Y	Y	N	Y	Y	Y	Y	
Roads, culverts, bridges, ferries, waterways and other means of communication	Y	Y	N	Y	N	Y	Y	Y	Y	N	Y	Y	N	Y	Y	Y	N	Y	Y	Y	N	Y	Y	N	Y	
Social welfare, including welfare of the handicapped and mentally retarded	Y	Y	Y	Y	N	Y	Y	Y	Y	Y	Y	Y	Y	Y	N	Y	N	Y	Y	Y	Y	Y	Y	N	Y	
Technical training and vocational education	Y	N	N	N	N	N	Y	Y	Y	N	Y	Y	N	N	N	N	N	Y	Y	Y	N	N	Y	N	N	
Welfare of weaker sections- in particular, of Scheduled Castes and the Scheduled Tribes	N	N	N	Y	N	Y	Y	Y	Y	Y	Y	Y	Y	Y	N	Y	N	Y	Y	Y	Y	N	Y	N	Y	
Women and child development	Y	Y	N	Y	N	Y	Y	Y	Y	Y	Y	Y	N	Y	N	Y	N	Y	Y	Y	Y	N	Y	Y	Y	

• Source: TISS Devolution Study 2015-16